

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 19 of 2014

Dated: 12th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Western Electricity Supply Co. of Orissa Ltd., Appellant (s)
Versus
Orissa Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Rutwik Panda
Ms. Anshu Malik
Mr. P.C. Sen for R.1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshu Andley for R.2

ORDER

When we took up this part heard matter for further hearing, learned counsel for the Appellant submitted letter dated 09.02.2016 addressed to him by WESCO Utility. First paragraph of the said letter reads thus:

“Referring to the above captioned subject, it is to inform you that as it is observed, you are conducting cases for and on behalf of the WESCO, without informing and without taking due consent of the concerned Authority of WESCO Utility.”

Since the management of WESCO Utility is now vested with the Administrator, WESCO Utility ought to have informed the Administrator about the pending matters and the Administrator ought to have made necessary arrangement for engaging a counsel. Such last minute withdrawal of brief from the counsel in a part m heard matter has caused us great inconvenience. Moreover, such letters cast uncalled for aspersions on counsel appearing in the matter. We are not happy with this conduct.

We adjourn this matter to **29.03.2016**. On that day, we shall await response from WESCO Utility as well as Administrator. Necessary arrangement for engaging lawyer must be made within that time, otherwise we will pass appropriate orders on that day. Learned counsel for the appellant is directed to forward a copy of this order to the WESCO Utility and to the Administrator.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson